



## The Indian Partnership (Kerala Amendment) Act, 1973

Act 25 of 1973

Keyword(s):

Central Act Amendment, The Indian Partnership Act, 1932

Amendment appended: 3 of 2024

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Act 25 of 1973

**THE INDIAN PARTNERSHIP (KERALA AMENDMENT) ACT, 1973**[\[1\]](#)

*An Act to amend the Indian Partnership Act, 1932, in its application to the State of Kerala.*

*Preamble.*— WHEREAS it is expedient to amend the Indian Partnership Act, 1932, in its application to the State of Kerala;

Be it enacted in the Twenty-fourth Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*—(1) This Act may be called the Indian Partnership (Kerala Amendment) Act, 1973.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. *Substitution of new Schedule for Schedule I.*—For Schedule I to the Indian Partnership Act, 1932 (Central Act 9 of 1932), the following Schedule shall be substituted, namely:—

SCHEDULE I

Maximum Fees

[See sub-section (1) of section 71]

<i>Document or act in respect of which the fee is payable</i>	<i>Maximum fee</i>
(1)	(2)
Statement under section 58	Fifteen rupees
Statement under section 60	Five rupees
Intimation under section 61	Five rupees
Intimation under section 62	Five rupees
Notice under section 63	Five rupees
Application under section 64	Five rupees
Inspection of the Register of Firms under sub-	Two rupees for inspecting

section (1) of section 66

one volume of the Register

Inspection of documents relating to a firm  
under sub-section (2) of section 66

Two rupees for the  
inspection of all documents relating to one  
firm

Copies from the Register of Firms

Fifty paise for each hundred  
words or part thereof.”



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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2024 ഫെബ്രുവരി 29  
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1199 കുംഭം 16  
16th Kumbham 1199

1945 ഫാൽഗുനം 10  
10th Phalguna 1945

നമ്പർ  
No. 767

GOVERNMENT OF KERALA  
**Law (Legislation-A) Department**  
NOTIFICATION

No. 68/Leg.A2/2023/Law.

*Dated, Thiruvananthapuram, 28th February, 2024*  
*15th Kumbham, 1199*  
*9th Phalguna, 1945.*

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the President on the 18th day of February, 2024.

By order of the Governor,

K. G. SANAL KUMAR,  
*Law Secretary.*



**ACT 3 OF 2024**  
**THE INDIAN PARTNERSHIP (KERALA AMENDMENT) ACT, 2023**

*An Act further to amend the Indian Partnership Act, 1932, in its application to the State of Kerala.*

*Preamble.*—WHEREAS, it is expedient further to amend the Indian Partnership Act, 1932, in its application to the State of Kerala, for the purposes hereinafter appearing;

BE it enacted in the Seventy- fourth Year of the Republic of India as follows:—

1. *Short title, extend and commencement.*—This Act may be called the Indian Partnership (Kerala Amendment) Act, 2023.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. *Substitution of new Schedule for Schedule I.*—In the Indian Partnership Act, 1932 (Central Act 9 of 1932), for Schedule I, the following Schedule shall be substituted, namely:—



## “SCHEDULE I

**Maximum Fees**

[See sub-section (1) of section 71]

Document or act in respect of which the fee is payable	Maximum Fee
(1)	(2)
Statement under section 58	Two thousand rupees
Statement under section 60	One thousand rupees
Intimation under section 61	One thousand rupees
Intimation under section 62	One thousand rupees
Notice under section 63	One thousand rupees
Application under section 64	One thousand rupees
Inspection of Register of Firms under sub-section (1) of section 66	Five hundred rupees for inspecting one volume of the Register
Inspection of documents relating to a firm under sub-section (2) of section 66	One thousand rupees for the inspection of all documents relating to one firm
Copies from the Register of Firms	One thousand rupees per copy.”.

